

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1379 OF 2018 IN
DFR NO. 3677 OF 2018

Dated: 14th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Matrix Green Energy Pvt. Ltd. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Petitioner(s) : Mr. S. Venkatesh,
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER
IA NO. 1379 of 2018
(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Balaji Srinivasan, appearing for the second Respondent prays for another one week's time to enable him to file his reply to the application filed by the Appellant for condonation of delay.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply to the application filed by the Appellant for condonation of delay by 20.11.2018, after duly serving copy on the learned counsel appearing for the Appellant.

List the matter on **22.11.2018**, as agreed by the learned counsel for the appearing parties.

Interim order granted earlier in this case is extended till the next date of hearing i.e. 22.11.2018.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member